

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA.

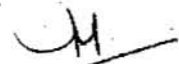
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the

0 December, 1985.

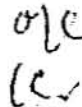
NOTIFICATION
Income-tax.

No. 6527 (F.No.398/34/85-IT(B): In pursuance of sub-clause (iii) of clause (44) of the Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Govt. of India in the Department of Revenue No.5263(F.No.398/6/83-IT(B) dated the 4.6.1983, the Central Government hereby authorises ex-post-facto Shri Santosh Kumar Sharma being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act from 1.7.85.


(B.E. Alexander)

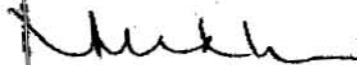
Under Secretary to the Govt. of India.

To


The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(ORMS), New Delhi.
2. The Director, IRS(DT) Staff College, Nagpur.
3. The C&AG of India, New Delhi.
4. The Accountant General, Punjab, Chandigarh.
5. The Chief Secretary, Govt. of Punjab, Chandigarh.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax (Central), Ludhiana.
8. IAC, Inspection Division, CBDT, Vikas Bhavan, New Delhi.
9. Central Cell, DI(RS&PR), New Delhi (2 copies for issue and distribution).
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12. Guard file.


(B.E. Alexander)

Under Secretary to the Govt. of India.